

Port area in Gujarat.... (*Interruptions*) The Government has used its power to grant permission to give 15,000 acre of land there. It has got many aspects. Kandla port trust framed a rule in 1971 wherein it was provided that land would not be allotted to anyone in this area due to ecological and internal security reasons. If a multinational company is established on the border area like Kutch then rises a question of the unity of the country. Already local companies are producing salt there. It would produce salt the tune of 10 lakh tons.... (*Interruptions*)

MR. CHAIRMAN: Please conclude otherwise it will not go on record.

DR. K. D. JESYWANI: Our Government has given permission to a multinational company to set up a salt industry. This is not justified. It will ruin the salt producing domestic small industries. Salt is not such an item, which requires to be made by a multinational company. I, therefore, request the Government to withdraw this permission (*Interruptions*)

(*English*)

SHRIMUMTAZASNARI (Kodarma): Mr. Chairman, Sir, I would like to bring to the kind notice of the Government - this is just an on-set of the summer seasons - that at the very beginning stage itself, there is a deep and grave crisis all over Delhi regarding drinking water

So far as the DDA colonies are concerned, they are also facing a deep and grave crisis of drinking water. There is acute shortage of drinking water facility in Vasant Vihar, Vasant Kunj and so many other DDA colonies.

Similarly, you will be surprised to find that there is 30 MGD of water available to the Delhi Municipal Corporation but in spite of that, this corporation is not in a position to supply drinking water to the residents of Delhi whereas the Delhi people require only 15 gallons per head but with this 30 MGD water supply, the Delhi at the rate of 50 gallons per head. So, this is very much surprising and at the same time because of

these pipes which were installed forty years back which have become outdated, these pipes are not able to supply water to all these residents.

Similarly, you find that even in the newspapers it has come that even the quarters of the Prime Minister and the Ministers are getting polluted and contaminated water. This is highly surprising. Even the VIPs quarters are supplied contaminated and polluted water. This is flashed in various newspapers today. So, this is highly regrettable and this should be controlled by the Government of India and the water supply must be regular to all these colony dwellers and colony residents

(*Translation*)

MR. CHAIRMAN: Still there are some persons who want to speak. If the Hon. member take one minute each then we can accommodate 10 to 15 members more

DR. RAMESH CHAND TOMAR (Hapur): Mr. Chairman Sir, through you, I would like to draw the attention of the House towards Khoda residential colony of Ghaziabad. I demand the Government that his colony should be regularised immediately so that more than one lakh residents of this colony may not suffer in the hands of bureaucracy. There are 30 to 35 thousand houses in this colony and some more are being constructed. During its regime the B.J.P. Government in U.P. had accepted this thing considering these facts and an order to regularise this colony was also issued in November, 1992. But immediately after that, that Government was dismissed and bureaucracy totally ignored that order. The Noida Development Authority carried out a survey some time ago, which is not known to the residents. The bureaucracy is trying to uproot the residents. The Government should intervene into it and bring out a solution which is acceptable to one and all so that not a single family of this colony is uprooted and all amenities are provided there and above all it should be regularised.